GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1388

TO BE ANSWERED ON THE 07TH DECEMBER, 2021/ AGRAHAYANA 16, 1943 (SAKA)

CITIZENSHIP AMENDMENT BILL, 2019

1388. SHRI SHIVAKUMAR C. UDASI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that few state Assemblies have passed a resolution against Citizenship Amendment Bill (CAB) 2019 in their States and if so, the details thereof;

(b) whether it is a fact that these State Governments cannot deny the implementation of CAB 2019 in their States, if so, the details thereof; and

(c) whether the Government proposes to issue instructions to such States to enforce the CAB and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): The Central Government has received resolutions adopted by
Legislative Assemblies of certain States, i.e. State Governments of Meghalaya,
West Bengal, Tamil Nadu, Kerala and Punjab. State Government of Kerala and
State Government of Rajasthan have also filed Original Suits in the Honourable
Supreme Court under Article 131 of the Constitution of India.

Article 246(1) of the Constitution of India provides exclusive powers to Parliament to make laws with respect to any of the matters enumerated in List I of the Seventh Schedule to the Constitution. Entry under Serial No. 17 of List I – Union List provides as under : -

"17. Citizenship, naturalization and aliens."

In exercise of these powers, the Citizenship (Amendment) Bill, 2019 (CAB) was considered and passed in the Lok Sabha and Rajya Sabha and became the Citizenship (Amendment) Act, 2019 (CAA) on receiving assent of the President of India on 12.12.2019.
